GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 562

TO BE ANSWERED ON DECEMBER 12, 2022

HOUSES CONSTRUCTED UNDER PMAY(U)

NO. 562. SHRI BIPLAB KUMAR DEB:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether Government is implementing a comprehensive program to provide a pucca house to each eligible household in the country;
- (b) the details of the PM Awas Yojana (Urban) and the funds spent and houses constructed under the program, State-wise;
- (c) whether Government is undertaking measures to identify eligible beneficiaries who are not covered under the 2011 SECC survey; and
- (d) if so, the steps taken to identify and provide benefit to such eligible beneficiaries under the scheme?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

- (a) & (b): 'Land' and 'Colonisation' are State subjects. Schemes related to housing for urban poor are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA), under the vision of 'Housing for All', is supplementing the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana Urban (PMAY-U) since 25.06.2015 for construction of houses for all eligible beneficiaries. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). As on 28.11.2022, 1.20 crore houses have been sanctioned with the estimated investment of ₹8.31 lakh crore including Central, State Governments and beneficiaries' share. The committed Central Assistance is ₹2.02 lakh crore of which, ₹1.27 lakh crore has already been released to States/UTs.
- (c) & (d): As per the Scheme Guidelines, all States/UTs were mandated to conduct demand survey to assess the actual number of houses required in their respective Urban Local Bodies (ULBs). States/UTs were advised to cover all eligible beneficiaries without any bar on number of houses. Based on validated demand, States/UTs prepare Detailed Project Report (DPR) for approval by the State Level Sanctioning and Monitoring Committee (SLSMC), chaired by Chief Secretary of the State. Post approval, the project proposal is recommended to the MoHUA for consideration of Central Sanctioning and Monitoring Committee (CSMC) for release of Central Assistance.